

(b) the steps Government propose to take to minimise this pendency; and

(c) whether there is any proposal before Government to replace the Honorary Magistrates by stipendiary ones?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Yes.

(b) To ensure more expeditious disposal of cases the Magisterial strength is being augmented and the working of the criminal courts has been reorganised.

(c) No.

**Extension of Kerala Agrarian Relations Act to Laccadive, Minicoy and Amindivi Islands**

**264. Shri A. V. Raghavan:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal before Government to extend the Kerala Agrarian Relations Act to the Laccadive, Minicoy and Amindivi Islands; and

(b) what steps Government propose to take to carry out agrarian reforms in these islands as envisaged by the Planning Commission?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) No.

(b) Before the question of agrarian reforms is undertaken, it is necessary to complete survey and settlement operations. Survey operations are in progress in these Islands and settlement operations will follow.

#### **Singareni Collieries**

**265. Shri P. Kunhan:** Will the Minister of Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 1594 on the 18th May, 1962 and state:

(a) whether any decision has since been taken in respect of upward revision of target fixed for Singareni Collieries; and

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(b) if so, the details thereof?

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** (a) and (b). The matter is still under consideration of the Government.

#### **All-India Education Service**

**266. Shri D. C. Sharma:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 307 on the 1st May, 1962, and state:

(a) the progress since made in the scheme for constituting an All-India Education Service as recommended by the Central Advisory Board of Education; and

(b) what are the broad outlines of this scheme?

**The Minister of Education (Dr. K. L. Shrimall):** (a) and (b). The question of constituting an All-India Education Service is still under consideration. Replies from some of the State Governments as to whether they agree, in principle, to the constitution of such a Service, are awaited.

#### **Interest-free Loans to States**

**267. Shri Yallamanda Reddy:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Central Government are considering to make the loans given by them to the States hereafter interest-free;

(b) if so, when; and

(c) if not, the reasons therefor?

**The Minister of Finance (Shri Morarji Desai):** (a) No, Sir.

(b) Does not arise.

(c) As the loans advanced to the States have to be financed from the monies borrowed by the Centre on which interest is payable by the Central Government, it is not possible to give interest-free loans to the States.